

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-189 (ND)/2017

IN THE MATTER OF

State Bank of India

VS.

Nandhari Food International Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 7 IBC code 2016

Order delivered on 13.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC/Liquidator : Mr. Mohak Sharma, Mr. Viren Sharma, Mr. A. Anand & Ms. Maya Gupta Advocates

For the Corporate Debtor :

For the Intervener : Mr. Arvind Nayar (Sr.), Mr. Sandeep Bisht, Mr. Ranjabin Pandey and Mr. Upasana Chandrashekaran Advocates

ORDER

Counsel for the Liquidator is present. Issue show cause notice to Home Secretary, State of Maharashtra, and the Collector, District Magistrate, Bombay City as to why the present application be not admitted and proper directions as prayed for be not issued. The liquidator is directed to send private notice to the said authorities by all modes alongwith the copy of the petition and file proof thereof along with affidavit.

Put up on 15.01.2020.

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(K. K. VOHRA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)